#### ANF- 2 K (i)

## Application Form for Import Certificate under Indo – US Memorandum (Please see guidelines at the end before filling the application)

1. IEC Number: 2. Applicant Details: i. Name ii. Address 3. Application Fee Details: Amount (Rs) Demand Draft/Bank Receipt/Electronic Fund Transfer No Date of Issue Name of the Bank and Branch on which DD drawn, if any 4 US Exporter Details: i. Name ii. Address 5. Name of the Sponsoring Directorate in ICIA: 6. Items of Import for which Import Certificate is required  S No Item details ITC(Hs) Code/ ECCN Quantity CIF Value (Rs) Code* if applicable  * Export Control Classification Number of the Item under US Department of Commerce Regulations (ECCN) 7. Purpose of Import: a. If required for Manufacture please furnish: i. IL / SIA / DGTD / SSI registration number iii. Actual Items of manufacture b. If required for Research & Development, please furnish: i. Registration details with Department of Science & technology iii. Validity of Registration iiii. Specific project for which Items required c. If required for Other Actual Users (Non Industrial), please furnish: i. Registration Certificate details iii. Permission details of local/municipal body	(Flease see guidelines at the end before filling the application)								
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			· · · · · · · · · · · · · · · · · · ·	rial), please furnish:					
ii. Permission details of local/municipal body	•								
	ii. Permi	ssion details of	local/municipal body						

**8.** i. Whether the items of import are under Restricted List of ITC (HS)

Yes/No

- ii. File number of application submitted to *Regional* authority for Import License:
- 9. Reference Number, of the Controlled commodity / munitions list of US Export Administration Regulations, :

OR

Reference Number of the **Crime Control** (CC) Items as listed in **Appendix 2P(iia)** and **Regional Security** (RS) items as listed in **Appendix 2P(iib)** 

## **DECLARATION / UNDERTAKING**

1	I/We hereby certify that :						
	A. the entity for whom the application has been made have not been penalized under any of the						
	following Acts (as amended from time to time):						
	a. The Customs Act, 1962,						
	b. The Central Excise Act 1944,						
	c. Foreign Trade (Development & Regulation) Act 1992, and						
	d. The Foreign Exchange Management Act,1999;						
	e. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974						
	B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as						
	the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other						
	Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;						
	C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible						
	for undertaking import / export under any of the provisions of the Policy;						
	D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of						
	our Registered / Head Office to any other Licensing Authority						
	I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as						
2	amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the						
	Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.						
3.	I/We fully understand that if any information furnished in the application is found incorrect or false will render						
ა.	me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.						
4.	I/We hereby declare that the particulars and the statements made in this application are true and correct to the						
	best of my/our knowledge and belief and nothing has been concealed or withheld there from.						
5.	I(Name of the Organization), a Government entity/Government controlled entity/ private						
	sector entity (Delete whichever is not applicable) hereby undertake  (i) To import the item into India and not to redirect it or any part of it, to another destination before its arrival						
	(i) To import the item into India and not to redirect it or any part of it, to another destination before its arrival in India;						
	(ii) To provide, if asked, verification that possession of item was taken;						
	(iii) Not to export the item without any written approval of Certificate Issuing Authority;						
	(iv) Not to transfer within India the item(s) specified in this certificate without the written approval of the						
	Certificate Issuing Authority;						
	(v) To obtain permission in writing from the Certificate Issuing Authority prior to any change in end-user						
	which shall be preceded by the new end-user notifying the Certificate Issuing Authority that he/she agrees						
	to the conditions contained in this document;						
	(vi) The items being imported will/will not be integrated into Indian end-products to be exported.						
6.	I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign						
	Trade Policy.						

Place Date Signature of the Applicant Name & Designation Official Address Telephone Residential Address Email Address

#### **GUIDELINES FOR APPLICANTS**

- 1) Two copies of the application must be submitted unless otherwise mentioned.
- 2) Each individual page of the application has to be signed by the applicant.
- a). ANF 1 has to be filed in by all applicants. In case of applications submitted electronically, hard copy of ANF1 is not required. However, in case where applications are submitted otherwise, hard copy of ANF1 has to be submitted.
  - b). Only relevant portions of Application need to be filled in.
- 4) Application must be accompanied by documents as per details given below:
  - a) Bank Receipt (in duplicate)/Demand Draft/EFT details evidencing payment of application fee in terms of Appendix 2K.
  - b) Self certified copy of letter from US supplier in support of request for Import Certificate
- 5) Items listed at both Appendix 2P (iia) and Appendix 2P(iib) will be allowed by DGFT for import from USA provided the importer submits the following documents in **Appendix 2P(i)** 
  - I. documentary proof of Bill of Lading indicating Port of USA,
  - II. legal undertaking that goods shall not be exported/ alienated; and
  - III. Import is with Actual User condition.

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## ANF- 2 K (ii)

# Application Form for Export Certificate under Indo – US Memorandum (Please see guidelines at the end before filling the application)

(i lease see galdelines at the cha before miling the application)									
1. IE	EC Number:	ı							
2. Applicant Details :									
i. Na	ame								
ii. A	ddress								
	pplication I	Fee Deta	ails:						
	ount (Rs)								
		ank Rec	ceipt/Electronic Fund Tra	nsfer No					
	e of Issue								
Nan	ne of the Ba	ink and I	Branch on which DD dra	awn, if any:					
		e Import	ter in the foreign count	ry:					
i. Na									
ii. A	ddress								
			which Export Certificate		Laiste (D.)				
SN	o Item d	etails	ITC(HS) Code/	Quantity	CIF Value (Rs)				
			ECCN Code* if						
			applicable						
*		ral Clas	a aifi a ati a m. Nuumah a m. a.	f the standard	UC Demonstrate of Commence				
	-		SITICATION NUMBER OF	i the item under	US Department of Commerce				
Keg	gulations (	ECCIV)							
6.	i Whath	ar autho	risation for export of Imp	orted Items listed a	at Annendiy 2D (iia) or/and Annendiy 2D(iih) has				
0.									
	been obtained : Yes/No								
	ii. File nu	ımber of	application submitted to	Regional authority	for Import License:				
	1 110 110		application dubilities to	regional dunonty	To import Electrics.				
7.	i. Reference Number, of the Controlled commodity / munitions list of US Export Administration Regulations :								
	OR								
	ii Reference Number of the item listed in Appendix 2P (iia) or/ and Appendix 2P(iib):								
DECLARATION / UNDERTAKING									
1	I/Ma harak	ov cortifu	<u> </u>						
'		I/We hereby certify that :  A.the entity for whom the application has been made have not been penalized under any of the following							
	Acts (as amended from time to time):								
	(i) The Customs Act, 1962,								
	(ii) The Central Excise Act 1944,								
	(iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act, 1999;								
					f Smuggling Activities Act, 1974				
	` '		-	•	tees of the company /firm /HLIF/Trust (as the				

case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm

/ entity which is on the Denied Entity List (DEL) of DGFT:

C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy; D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld there from. I / We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) and that the item(s) exported / proposed to be exported does not fall within this list and that I / We agree to abide by the provisions of FTP for export of SCOMET items contained in the FTP, Schedule 2 of ITC (HS) and the HBP v1, irrespective of the scheme under which the item is exported / proposed to be exported. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Place Date Signature of the Applicant Name Designation Official Address Telephone Residential Address Email Address

#### **GUIDELINES FOR APPLICANTS**

- 1) Two copies of the application must be submitted unless otherwise mentioned.
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  - a. Bank Receipt (in duplicate)/Demand Draft/EFT details evidencing payment of application fee in terms of Appendix 2K.